

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-3040/2002

New Delhi this the 22nd day of November, 2002.

Hon'ble Dr. A. Vedavalli, Member(J)

Sh. Ved Prakash Sharma,
S/o Sh. Shiv Lal Sharma,
C/o Sh. Sant Lal Advocate,
C-21(B) New Multan Nagar,
Delhi-56. Applicant

(through Sh. Sant Lal, Advocate)

Versus

1. Union of India through
the Secretary,
M.O. Communications,
Dept. of Posts,
Dak Bhawan,
New Delhi-1. Respondents
2. The Director Postal Service,
Haryana Circle,
Ambala Cantt-133001. Respondents

ORDER (ORAL)

By Hon'ble Dr. A. Vedavalli, Member(J)

Heard the learned counsel for applicant.

2. The applicant Ved Prakash Sharma a Postal Assistant in Rohtak Division under Haryana Postal Circle is aggrieved by the non-regularisation of his suspension period after his suspension period has been revoked by the respondents by order dated 05.12.1997 (Annexure A-2) and the non-disposal of his representation in this connection dated 26.03.2002 (Annexure A-3) by the respondents.

3. Applicant seeks the following reliefs in this OA:-

"(i) To direct Respondent No.2 to consider the representation dated 26.3.2002 regarding regularisation of period of suspension from 15.5.97 to 12.12.97

under FR.54B(I) and pass appropriate speaking and reasoned order within a period of three months or such other period as this Hon'ble Tribunal consider reasonable giving liberty to the applicant to approach the Tribunal if his grievance still survives;

(ii) To grant such other or further relief as this Hon'ble Tribunal deem fit in the interest of justice.

(iii) To award the costs of this application."

4. After hearing the learned counsel for applicant and on a consideration of the matter, I am of the view that this matter can be disposed of at the admission stage itself with the following directions:-

Respondents are directed to examine the aforesaid representation dated 26.03.2002 (Annexure A-3) submitted by the applicant on its merits treating the grounds taken by the applicant in the present OA also as additional grounds in the light of the relevant rules, instructions and judicial pronouncements on the subject and dispose of the same with a detailed and speaking order in accordance with law under intimation to the applicant within three months from the date of receipt of a copy of this order.

5. If any grievance still survives thereafter, the applicant is granted liberty to



(6)

approach this Tribunal again in fresh original proceedings, if so advised, in accordance with law.

6. O.A. is disposed of as above.

7. Registry is directed to send a copy of the OA alongwith a copy of this order to the respondents.

A. Vedavalli

(Dr. A. Vedavalli)
Member(J)

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